



GOVERNMENT OF MEGHALAYA

MEGHALAYA MEDICAL ATTENDANCE (SECOND AMENDMENT) RULES

FOR THE YEAR 1993

GOVERNMENT OF MEGHALAYA
HEALTH AND FAMILY WELFARE DEPARTMENT

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ORDERS BY THE GOVERNOR

NOTIFICATION

The 26th August, 1993

No. Health. 151/88/66:- In exercise of the powers conferred by the proviso to Article 309 of the Constitution, the Governor of Meghalaya is pleased to make the following rules further to amend the Meghalaya Medical Attendance Rules, 1981, namely:-

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| Short title and commencement | 1. (1) These rules may be called the Meghalaya Medical Attendance (Second Amendment) Rules, 1993.

(2) They shall come into force at once. |
| Amendment of sub-rule (3) of Rule 10 | 2. Under sub-rule (3) of Rule 10 of the Principal Rules, the following shall be added to the existing names of institutions –

(1) Apollo Hospitals, Hyderabad
(2) B.M. Birla Institute, Calcutta.
(3) Nightingale Diagnostic & Eye Care Research Centre, Calcutta.
(4) Sanker Rehabilitation Centre, Shillong |

(P. J. BAZELEY)

Commissioner & Secretary to the Govt. of Meghalaya,
 Health and Family Welfare Department.

Memo No. Health. 151/88/66-A,

Dt. Shillong, the 26th August, 1993.

Copy to:-

- 1) Director of Printing & Stationery, Meghalaya for favour of publication in the Meghalaya Gazette.
- 2) All Administrative Departments.
- 3) All Heads of Departments.
- 4) The Director of Health Services, (MI)/(MCH & FW)/(Research), Meghalaya, Shillong.
- 5) The Managing Director, Apollo Hospitals, Jubilee Hills, Hyderabad, Andhra Pradesh.

- 6) The Managing Director, B.M. Birla Institute, Calcutta, West Bengal.
- 7) The Managing Director, Nightingale Diagnostic & Eye Care Research Centre, II-Shakespeare Sarini, Calcutta-700071.
- 8) The Director, Sanker Rehabilitation Centre, Mawroh, Shillong.
- 9) Law (B) Department, Shillong.
- 10) Finance (AF) Department, with reference to their U/O No. Fin. 612/93 dt. 3.8.93

By Order etc.,

Commissioner & Secretary to the Govt. of Meghalaya,
Health and Family Welfare Department.